BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Sandeep Sandhu SPA of

Mr. Kuldeep Singh Sandhu

V/s.

Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ISWAN P. SWALL	AdvoccA-e	Petitioner }	De la companya della
2. Moiz RAFIDUE	Advacte	Petitione)	
3. NAVIN PAHWA	SR. ADV	Resp.	
RITU SHAH	APV.		
FOR THAKKAR AND PAHWA			
4. Umesh Ved	PCS	A-Policant.	Ome Hilled

<u>ORDER</u>

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Ishaan Shah present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin

Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent. Learned PCS Mr. Umesh Ved present for Intervener.

Written submissions filed by Petitioner.

Heard arguments of learned PCS for Intervener, arguments of learned Counsel for Operational creditor/ Petitioner and arguments of learned Counsel for Respondent.

Order reserved.

Aburar

MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 1st day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL